HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

WP(C) No.1020/2020 CM No. 2672/2020

Subash Chander Gupta

.....Petitioner/Applicant (s)

Through: - Mr. Gourav Goswami, Advocate (on audio call from residence in Jammu)

V/s

Jammu Development Authority and anr.

....Respondents (s)

Through: - Mr. Adarsh Sharma Advocate (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 12.06.2020

WP(C) No. 1020/2020

Notice.

Mr. Adarsh Sharma, Advocate accepts notice on behalf of respondents.

Learned counsel for the petitioner undertakes to supply copy of the petition to Mr. Adarsh Sharma today itself.

List on 19.06.2020.

CM No. 2672/2020

Notice and apperance as above.

Mr. Adarsh Sharma, learned counsel for the respondents assures this Court that till he file objections, no third party interest shall be created with regard to Gowdown No. 9 situated near Old RTO Office, Ware House, Jammu.

In view of this, at this stage, no interim order is required to be passed.

(RAJNESH OSWAL) JUDGE

Jammu 12.06.2020 (Rakesh)

